GOVERNMENT OF INDIA MINISTRY OF COMMUNICATIONS DEPARTMENT OF TELECOMMUNICATIONS

LOK SABHA UNSTARRED QUESTION NO.633 TO BE ANSWERED ON 6TH FEBRUARY, 2019

INTERNET SERVICES

633. SHRIMATI K. MARAGATHAM:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether it is a fact that the Cellular Operators Association of India (COAI) has asked the centre to not allow internet services by unlicensed operators or delicensing of the V-band spectrum;
- (b) if so, the details thereof;
- (c) whether it is also true that the twin steps could jeopardise the massive investments made by the telecom firms and hurt their financial viability and if so, the reaction of the Government thereto; and
- (d) whether the Government is considering the two proposals relating to the above and if so, the details thereof?

ANSWER

THE MINISTER OF STATE (IC) OF THE MINISTRY OF COMMUNICATIONS & MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MANOJ SINHA)

(a) to (d) Cellular Operators Association of India (COAI) has made certain submissions to Department of Telecommunications in relation to recommendations made by Telecom Regulatory Authority of India (TRAI) on the subject "Proliferation of Broadband through Public Wi-Fi Networks". These, inter-alia, include submissions for not allowing internet services by unlicensed operators and delicensing of V-band spectrum.

This matter, including the submissions received, is under consideration and decisions, as appropriate, will be taken in due course of time.
